

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-6122 JK (LD) of 2024

DATED:- 08- 05 - 2024

Sanction is hereby accorded to the appointment Officer of Health and Medical Education Department as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021-dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

No:- LAW-OIC/5/2024

Dated: 08.05.2024

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Administrative Secretary, Health and Medical Education Department
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

Reyaz Ali Bhat
08.05.24

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Annexure to the Government Order No.6122-JK(LD) of 2024 dated 08.05.2024

S.No.	Titled of the case	OIC
1	WP(C) No. 2094/2021 titled Ms. Aqsa Iqbal versus Union Territory of Jammu & Kashmir and others.	Mr. Mushtaq Ahmad Khan, Under Secretary,
2	SWP No. 1513/2015 titled Kamlesh Kumari & others Versus State of Jammu & Kashmir and others.	Dr. Manohar Lal Rana, Chief Medical Officer, Rajouri
1	Shaid Hussain Tak v/s Ut of J&K and ors. O.A No. 377/2021,	Ms.Rehana Aktar Bijli Govt. Medical College Jammu.
2.	Dr. Babu Ram V/S Ut of J&K and Ors. O.A No. 25/2023,	Ms.Rehana Aktar Bijli Govt. Medical College Jammu
3.	Nadeem Khalid Bhat v/s UT of J&K and Ors. O.A 472/2024,	Ms.Rehana Aktar Bijli Govt. Medical College Jammu.
4.	Dr. Saima Sadiq vs Ut of J&K and Ors. O.A No. 309/2024	Mr. Jivtesh singh (Chief Account Officer) Govt. Medical College, Jammu

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